

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/1415(CH)2024
And
C.P. (IB)/66(CH)2024

IN THE MATTER OF:

Sarbjit Singh (PG)

...

Petitioner

Under Section: 94(1), 99, IBC 2016

Order delivered on 13.06.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Yash Srivastava, proxy counsel.

ORDER

Heard the submissions made by the counsel present at the time of hearing of the matter. Let RP serve a copy of the report submitted under Section 99 to the applicant as well as all the creditors for filing the response, if any. The creditors will have two weeks' time to file the response.

Let this matter be posted on 25.07.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)